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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 149/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company:

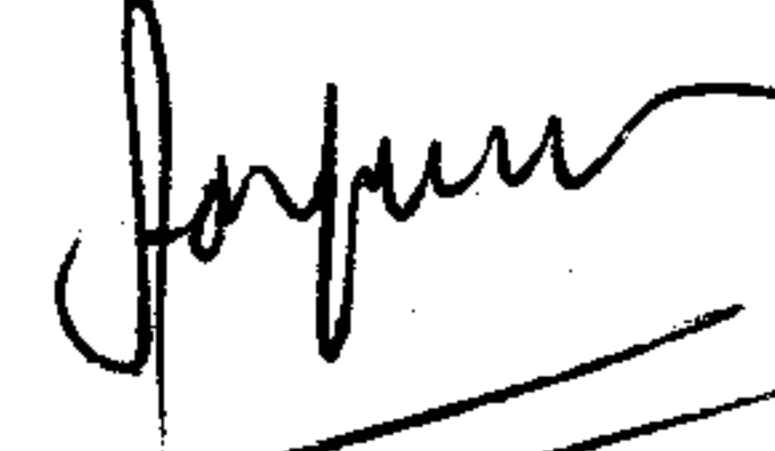

Bank of Baroda

V/s.

Varia Engineering Work Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA (Mr.) HITEN PARIKH	PCA	Respondent	
2.	Abhishek MUKHERJEE	ADV.	Financial Creditor	
3.	SALONI KAPADIA	ADV.		

ORDER

Learned Advocate Ms. Saloni Kapadia with Learned Advocate Mr. Abhishek Mukherjee i/b Learned Advocate Mr. Sahil Shah present for Financial Creditor/Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Objections filed by Respondent.

Heard arguments of Learned Counsel for petitioner and Learned FCA for Respondent.

Order reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.